

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
And Amarjit Singh (Judicial Member)]**

ITA Nos.556 to 562/Mum/2020
Assessment Years: 2009-10, 2010-11, 2011-12 & 2015-16

McCoy Architectural Systems Pvt. Ltd., **Appellant**
*E-6, Agarwal Industrial Estate,
139-G, S.V. Road, Jogeshwari (W),
Mumbai 400102
[PAN: AACCM2760L]*

Vs.

Deputy Commissioner of Income Tax 10(2)(2) **Respondent**
Mumbai

Appearances:

Kumar Kale *for the appellant*

Brajendra Kumar *for the respondent*

Date of concluding the hearing: : February 19, 2021

Date of pronouncement : February 19, 2021

O R D E R

Per Bench :

1. The assessee has moved petition seeking withdrawal of these appeals on the ground that the matters are settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeals are required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss these appeals as withdrawn.
5. In the result, the appeals are dismissed as withdrawn. Pronounced in the open court today on the 19th day of February 2021.

Sd/-
Amarjit Singh
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 19th day of February, 2021

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*

